



2026:AHC:124755

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 1314 of 2026

Vikas Vishwakarma

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Kunwar Jitendra Bahadur
Singh, Raj Narayan Singh,
Sanjay Kumar Mishra

Counsel for Opposite Party(s) : Chandra Shekhar Garg, G.A.

Court No. - 6

HON'BLE ANIL KUMAR-X, J.

1. Even after the revised list has been called, none is present on behalf of the informant. This Court, vide order dated 15.05.2026, had made it clear that on the next date fixed, if the informant did not appear, the bail application would be heard and decided in his absence.

2. Heard learned counsel for the applicant as well as learned Additional Government Advocate for the State.

3. The instant bail application has been filed on behalf of the applicant with a prayer to release him on bail in Case Crime No.107 of 2025, under section 311, 331(4), 117(2), 324 (4), 317 (3), 319(2), 338, 336(3) BNS and section 3/25 Arms Act, Police Station Bargarh, District Chitrakoot, during the pendency of trial.

4. Learned counsel for the applicant submitted that the First Information Report against four unknown accused persons was lodged by the informant alleging that they had arrived at a shop on the night of 18.10.2025 at about 2:00 a.m. and started assaulting his guard and other staff present at the shop. Although the allegation is against four unknown persons, five accused persons are said to be involved in the incident and

were arrested by the police personnel on the basis of information supplied by an informer. One of the co-accused, Alok Pandey, has been granted bail by this Court in Criminal Miscellaneous Bail Application No. 13561 of 2026, Alok Pandey vs. State of U.P., vide order dated 14.05.2026. He further submitted that the CCTV footage allegedly connected with the incident was shown to the informer. The identification of the applicant was made by the informer after viewing the footage. Learned counsel submitted that the applicant has been falsely implicated by placing reliance upon the information supplied by a police informer. The applicant is languishing in jail since 27.10.2025. It was contended that in the event he is enlarged on bail, he shall not misuse the liberty of bail and shall cooperate with the trial proceedings.

5. Sri Devesh Kumar Singh, learned AGA opposed the prayer for bail and submitted that the incident had occurred at a petrol pump and the images of the applicant were captured in the CCTV footage. It was submitted that the applicant was identified from the CCTV footage and was found indulging in the alleged offence.

6. Having considered the submissions advanced by learned counsel for the parties, without expressing any opinion on the merits of the case, the bail application is **allowed**.

7. Let the applicant- **Vikas Vishwakarma** involved in the aforesaid case be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions that :-

(i). The applicant shall not tamper with the prosecution evidence by intimidating/pressurizing the witnesses, during the investigation or trial.

(ii). The applicant shall cooperate in the trial sincerely without

seeking any adjournment.

(iii). The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

8. In case of breach of any of the above conditions, the court concerned shall be at liberty to take appropriate coercive action for appearance of the accused or to cancel the bail granted. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

(Anil Kumar-X,J.)

June 2, 2026

KJ